

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India Applicant/petitioner
Vs.
M/s. Advance Navotpad Surfactants Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.05.2018

Coram:

**CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President**

**Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)**

For the petitioner: Mr. Ranjit Singh, Mr. H. S. Kohli,
Adv.

For the Respondent(s): Mr. Ayush Kapur, Adv.

ORDER

Affidavit of service is taken on record.

Learned Counsel for respondent requests for some time to file reply. Let reply be filed within 10 days with a copy in advance to the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 30th May, 2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**